MANIPUR GAZETTE

E X T R A O R D I N A R Y
PUBLISHED BY AUTHORITY

No. 129 **Imphal, Tuesday, June 9, 2026** **(Jyaistha 19, 1948)**

GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION
Imphal, June 08, 2026

No. Leg-2/1/2026-SEC-LAW: In exercise of the powers conferred by sub-section (1) of section 83 of the Unified Waqf Management, Empowerment, Efficiency and Development (UMEED) Act, 1995 (Central Act No. 43 of 1995), the new name of the erstwhile Waqf Act, 1995, the Governor of Manipur is hereby pleased to designate the existing Revenue Tribunal of Manipur as the Waqf Tribunal for the determination of any dispute, question or other matter relating to a waqf or waqf property, eviction of a tenant or determination of rights and obligations of the lessor and the lessee of such property, under the said Act with territorial jurisdiction for the whole State of Manipur.

ARUN KUMAR SINHA,
Principal Secretary (Law)
Government of Manipur.

Printed at and Published by the Directorate of Printing & Stationery, Government of Manipur.

Digitally signed by
Thingbaijam Binodkumar Singh
Date: 09-06-2026 16:47:10